

ने अपने प्रतिवेदन में सरकार को सुझाव दिया था कि तम्बाकू तथा उत्पादन शुल्क की अन्य वस्तुओं की अपील की सुनवाई के लिये एक अलग ट्रिब्यूनल बनाया जाय; और

(ख) यदि हां, तो सरकार इस सम्बन्ध में क्या कर रही है ?

वित्त मंत्री (श्री मोरारजी देसाई) :

(क) जहां तक केवल पुनरीक्षण (रिवीजन) आवेदन-पत्रों का सम्बन्ध है, इस प्रश्न के भाग (क) का उत्तर 'हां' है।

(ख) सरकार ने अभी तक उन सिफारिशों को लागू करना ठीक नहीं समझा है। फिर भी, इस मामले पर केन्द्रीय उत्पादन-शुल्क पुनर्गठन समिति फिर से विचार करेगी जिसके पास यह मामला खासतौर से भेजा गया है। समिति की सिफारिश की प्रतीक्षा की जा रही है।

Sea Survey of Andaman Islands

1948. **Shri Raghunath Singh:** Will the Minister of Defence be pleased to state whether Indian Navy is undertaking non-defence sea survey of Goa, Daman, Diu, Ratnagiri and Teressa Island in Andamans?

The Minister of Defence (Shri Krishna Menon): Yes, Sir. The general Navigation Sea Survey of Goa and Ratnagiri has been included in the survey programme for 1962-63 to be undertaken by the Indian Navy.

The inclusion of Daman, Diu and Teressa island in the Andamans in the survey programme of subsequent seasons will be considered by the Hydrographic Survey Committee of the National Harbour Board which decides the priorities for non-Defence Surveys.

Drilling in Darang Salt Mines

1949. **Shri Hem Raj:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether the Indian Bureau of Mines has started its operation for

structural and detailed drilling in the Darang Salt Mines (H.P.); and

(b) if so, the results thereof?

The Deputy Minister of Mines and Fuel (Shri R. M. Hajarnavis): (a) The Indian Bureau of Mines are at present engaged in geological work in the area. Actual drilling has not, however, commenced as yet.

(b) Does not arise.

Agreement between Oil and Natural Gas Commission and Mazdoor Sabha

1950. **Shri Jashvant Mehta:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that an agreement was reached between the Mazdoor Sabha, Ankleshwar, and the Oil and Natural Gas Commission on 11th April, 1962;

(b) if so, whether Government have implemented the said agreement; and

(c) if not, the reasons therefor?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). An agreement has been reached between the Oil and Natural Gas Commission and the Workers' Organisation in respect of all the Projects. The implementation of the agreement is in progress.

(c) Does not arise.

Houses for Scheduled Caste and Scheduled Tribe Families

1951. { **Shri Kolla Venkaiah;**
Shri Vishwanath Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government have under contemplation a plan for providing house sites during the Third Plan period to every Scheduled Caste and Scheduled Tribe family which has got no house site;

(b) if so, the total cost of the plan; and

(c) whether it includes the subsidy to the destitutes for purchasing material for the construction of their houses?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Government do not at present have under consideration any scheme of providing house sites during the Third Five Year Plan period to every Scheduled Caste|Scheduled Tribe family which has no house-site. Keeping in view the amount of funds available, the scheme in the Central sector for provision of houses has been restricted only to sweepers and scavengers; and that of provision of house-sites, to those sections who are engaged in unclean occupations or are landless labourers. Apart from these, there are schemes, in the State sector, of provision of houses and house-sites to persons belonging to Scheduled Castes|Scheduled Tribes.

(b) and (c). In the programme for the welfare of Scheduled Castes and Scheduled Tribes, a combined provision has been made as follows for schemes of provision of houses or house-sites:

(Rs. in lakhs)

Category	Provision
1. Scheduled Castes . . .	715.09
2. Scheduled Tribes . . .	102.28
TOTAL . . .	817.37

This provision is for giving house sites and for grant of subsidy for the construction of houses, including purchase of material.

Macherla Cement Factory

1952. Shri Kolla Venkaiah: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether any proposal has been considered by Government for the

reservation of the output of the Macherla Cement Factory (Guntur District) for Nagarjunasagar Project during the period of construction work;

(b) what is the distance from the Macherla Cement Factory to the Nagarjunasagar Project;

(c) which are the cement factories that are supplying cement to Nagarjunasagar Project; and

(d) what is the quantity of output of Macherla Cement Factory used for N.S. Project?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) No Sir.

(b) About 16 miles.

(c) Macherla, Kistna and Vijayawada cement factories.

(d) From April, 1958 to June, 1962, a quantity of 2,88,670 tonnes of cement has been despatched to the Nagarjunasagar Dam Project.

Stipends for Tribal Students

1953. Shri Dasaratha Deb: Will the Minister of Education be pleased to state:

(a) how many tribal students have so far received stipends from Government under the pre-Matric scholarships scheme of State Government in the Union Territory of Tripura in the year 1961-62;

(b) the number of recipients, class-wise; and

(c) the number of tribal students, community-wise?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). The requisite information is being collected from the Tripura Administration and will be laid on the Table of the Lok Sabha in due course.